

[22 December, 2003]

RAJYA SABHA

to such lands situated throughout the territory of India and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

PROF. CHAMAN LAL GUPTA: Madam, I introduce the Bill.

**THE DELEGATED LEGISLATION PROVISIONS (AMENDMENT)
BILL, 2003**

THE MINISTER OF LAW AND JUSTICE AND THE MINISTER OF COMMERCE AND INDUSTRY (SHRI ARUN JAITLEY): Madam, I beg to move for leave to introduce a Bill to amend certain Acts to implement the recommendations of the Committee on Subordinate Legislation regarding publication and laying of rules and other delegated legislation.

The question was put and the motion was adopted.

SHRI ARUN JAITLEY: Madam, I introduce the Bill.

**THE ARBITRATION AND CONCILIATION (AMENDMENT)
BILL, 2003**

THE MINISTER OF LAW AND JUSTICE AND THE MINISTER OF COMMERCE AND INDUSTRY (SHRI ARUN JAITLEY): Madam, I beg to move for leave to introduce a Bill to amend the Arbitration and Conciliation Act, 1996.

The question was put and the motion was adopted.

SHRI ARUN JAITLEY: Madam, I introduce the Bill.

**THE UTTAR PRADESH REORGANISATION (AMENDMENT)
BILL, 2003**

THE DEPUTY CHAIRMAN: The Uttar Pradesh Reorganisation (Amendment) Bill, 2003. This Bill has a very imitated scope, and in the